

**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/07/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**  
**PETITION NUMBER : TCP/320/ (IB)/2017**  
**NAME OF THE PETITIONER(S) : MOHAN SRINIVASAN**  
**NAME OF THE RESPONDENT(S) : MASCOM GLOBAL LTD**  
**UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	TK BHASKAR VIKRAM P. JAIN SHWETHA VASUDEVAN	Counsel for Respondent	
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**ORDER**

Counsel for petitioner called absent. No representation. Counsel for respondent present and filed an order passed by the Hon'ble High Court of Madras on 30.03.2015 stating that already an Official Liquidator has been appointed as Provisional Liquidator in the matter and proceedings are pending. Copy of the same is placed on record. This Bench feels that the matter has been inadvertently transferred to this Bench from the Hon'ble High Court of Madras. Therefore, the Registry of this Bench is directed to send the matter back to the Registry of the Hon'ble High Court of Madras.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)